

Annexure 7

Name of Corporate Debtor: Future Retail Limited; Date of commencement of CIRP: July 20, 2022; List of creditors as on: September 02, 2022

List of operational creditors (Government dues)

(Amount in INR)

Sr. No.	Details of Claimant		Details of Claim received		Details of Claim Admitted				Amount of Contingent Claim	Amount of any mutual dues, that may be set off	Amount of claim under verification	Amount of Claim not admitted	Remarks, if any
	Department	Government	Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Whether related party?	% Voting Share in CoC					
1	GST DEPARTMENT BHUBHANESHWAR - LITUSMITA MISHRA	-	2-Aug-22	7,178,664	-	Statutory Claim	No	-	-	-	7,178,664	-	
2	VAT & GST DEPARTMENT	-	1-Aug-22	40,476,834	-	Statutory Claim	No	-	-	-	40,476,834	-	
3	ESIC TIRUNELVELI	-	3-Aug-22	27,127	-	Statutory Claim	No	-	-	-	27,127	-	
4	ESIC DELHI	-	3-Aug-22	46,634	-	Statutory Claim	No	-	-	-	46,634	-	
5	ESIC DELHI	-	3-Aug-22	153,375	-	Statutory Claim	No	-	-	-	153,375	-	
6	ESIC GOA	-	3-Aug-22	21,919	-	Statutory Claim	No	-	-	-	21,919	-	
7	ESIC HIMACHAL PRADESH	-	3-Aug-22	11,954	-	Statutory Claim	No	-	-	-	11,954	-	
8	ESIC HIMACHAL PRADESH	-	3-Aug-22	11,355	-	Statutory Claim	No	-	-	-	11,355	-	
9	ESIC HIMACHAL PRADESH	-	3-Aug-22	9,255	-	Statutory Claim	No	-	-	-	9,255	-	
10	ESIC HIMACHAL PRADESH	-	3-Aug-22	13,254	-	Statutory Claim	No	-	-	-	13,254	-	
11	GST DEPARTMENT BHUBHANESHWAR - LITUSMITA MISHRA	-	1-Aug-22	10,315,932	-	Statutory Claim	No	-	-	-	10,315,932	-	
12	ESIC VIZAG	-	3-Aug-22	93,807	-	Statutory Claim	No	-	-	-	93,807	-	
	Total	-	-	58,360,110	-	-	-	-	-	-	58,360,110	-	-

Notes:

1. The above list of creditors reflects claims collated by the IRP/RP as on September 2, 2022.

2. The list of operational creditors are for claims received upto August 3, 2022. Due to the voluminous nature of claims being received in electronic and physical format as well as the duplication of claims, there is a slight delay in collation of the said claims. The IRP/RP is actively working towards collating and verifying the pending claims and accordingly, this list will be updated regularly.

3. Due to non-availability of information, lack of supporting documents and lack of corporate debtor personnel, the IRP/RP is engaging with respective claimants to reconcile the requisite data for the purpose of verification of claims.

4. The claims which have been received in the requisite forms as per the CIRP Regulations have been considered. In case of claimants who have submitted claims which are incomplete or in the wrong form, communications are being sent asking them to submit their claims in the required format as per CIRP Regulations.